

(c) and (d) Under Skill India Mission, Ministry of Skill Development and Entrepreneurship is implementing a flagship scheme known as Pradhan Mantri Kaushal Vikas Yojana (PMKVY) 2016-2020. Under PMKVY 2016-2020, focus on employment has been significantly enhanced and candidates have been placed in various sectors and industries. Training Centres (TCs) Training Providers (TPs) are required to have dedicated mentorship-cum placement cells for industry linkage and placement of candidates. As on 17.01.2020, 16.61 Lakh (appx) candidates have been placed across the country under PMKVY (2016-2020).

Gender inequality in workplaces

422. DR. SONAL MANSINGH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government noticed that in some workplaces women labourers are not getting equal salary and wages at par with men for same sort of work;

(b) if so, the steps taken by Government to abolish gender inequality in such workplaces;

(c) whether any State Government has enacted laws for gender equality in workplaces; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) to (d) The Government has enacted Equal Remuneration Act, 1976 which provides for payment of equal remuneration to men and women workers for the same work or work of similar nature without any discrimination. The provisions of the Act have been extended to all categories of employment. It extends to the whole of India. In pursuance of this Act, the Central Government has made Equal Remuneration Rules, 1976.

The Act is implemented at two levels viz. Central level and State level. At Central level, the organisation of Chief Labour Commissioner (Central) carries out regular inspections of establishments under the Central sphere. During the current year 2019-20 (upto September 2019) 2107 inspections were conducted by the organisation of Chief Labour Commissioner (Central) in establishments of Central sphere under the Equal

Remuneration Act, 1976, and 1538 cases of irregularities were detected during the course of these inspections.

In State sphere, The Equal Remuneration Act, 1976 is enforced by State Government through their State Labour Department.

Under provisions of Minimum Wages Act 1948, the wages fixed by the appropriate Government are equally applicable to both male and female workers without any gender discrimination.

Implementation of schemes

423. DR. VINAY P. SAHASRABUDDHE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of new schemes which have been implemented by the Ministry during the last five years; and
- (b) what is the State-wise statistics of implementation of these schemes?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) The schemes that have been implemented by the Ministry of Labour & Employment during the last five years are given below:

1. Pradhan Mantri Rozgar Protsahan Yojana (PMRPY)
2. Pradhan Mantri Shram Yogi Mandhan Yojana (PMSYM)
3. National Pension Scheme for traders, shopkeepers and self-employed persons
4. Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY) and Pradhan Mantri Suraksha Bima Yojana (PMSBY) converged with Aam Adami Bima Yojna
5. Atal Beemit Vyakti Kalyan Yojana
6. National Career Service (NCS)

(b) The State-wise statistics of these schemes are given in Statement-I to Statement-VI